- (b) the present status of investigation in respect of each FIR;
- (c) whether it is a fact that some accused were granted bail by the courts as the investigating agencies could not file chargesheets in time against them;
 - (d) if so, the details thereof; and
 - (e) the action Government proposes to take in the matter?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY):

(a) and (b) CBI has registered six cases, *viz.*, RC -26/2010-ACB Delhi, RC-41/2010-ACB Delhi, RC-42/2010-ACB Delhi, RC-44/2010-ACB Delhi, RC-01/2011-ACB Delhi and RC2(A)/2011-AC-I, New Delhi. All the six cases are at different stages of investigation. The Directorate of Enforcement has registered two cases under Prevention of Money Laundering Act, 2002 (PMLA) on 27.1.2011 in connection with the financial irregularities in the conduct of Commonwealth Games, 2010. Besides, investigations under Foreign Exchange Management Act, 1999, (FEMA) have also been taken up by the Enforcement Directorate. The investigations are currently underway.

(c) to (e) In RC.41/2010-ACB Delhi, the Hon'ble Delhi High Court has granted statutory bail to accused Shri T.S. Darbari on 14.01.2011 and to Shri M. Jeychandren on 21.01.2011. Shri Sanjay Mohindroo has also been granted statutory bail by the Court of Ld. Special Judge, Patiala House Court on 15.01.2011. The investigation of the case has been conducted on day to day basis. However, substantial part of the investigation is required to be conducted in UK for which Letters Rogatory (LR) is being issued U/s 166A of Cr. PC to the competent judicial Authority in UK. The finalization of investigation depends on the execution of the said LR. In view of the same, investigation of the case could not be completed within the stipulated period of 60 days.

It is the endeavour of the CBI to ensure expeditious completion of investigation in all cases. There is a laid down system of holding monthly and quarterly review meetings in CBI with a view to early finalisation of investigation. Central Vigilance Commission, who have been entrusted with superintendence over the CBI in so far as it relates to investigation of offences alleged to have been committed under the Prevention of Corruption Act, 1988, also reviews the status and progress of investigation of cases with the Director, CBI on a monthly basis.

Schemes for strengthening education among ST girls

^{*216.} SHRI TARUN VIJAY: Will the Minister of TRIBAL AFFAIRS be pleased to state:-

- (a) the details of the schemes for strengthening education among ST girls in low literacy districts of the country from 2007-11;
- (b) the status report on implementation of the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 from 2006-2011, district-wise and State-wise, progress of implementation in the Act, clarification sought by the States, matters relating to the Act pending at the level of Government of India and present status of the cases pending; and
- (c) the details of meeting held, recommendation made, recommendation implemented by standing committee of the National Council of Tribal Welfare?

THE MINISTER OF TRIBAL AFFAIRS (SHRI KANTI LAL BHURIA): (a) The revised scheme of "Strengthening Education among Scheduled Tribe (ST) Girls in Low Literacy Districts" is being implemented with effect from 01.04.2008. The scheme of "Strengthening Education among Scheduled Tribe (ST) Girls in Low Literacy Districts" aims to bridge the gap in literacy levels between the general female population and tribal women in the identified Districts or Blocks. The scheme is implemented in Districts or Blocks where the ST population is 25% or more, and ST female literacy rate is below 35% or its fraction, as per 2001 census. The budget allocation and expenditure from 2007-2011 is given in the Statement-I (See below).

- (b) The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 was notified for operation with effect from 31.12.2007. The Scheduled Tribes and Other Traditional forest Dwellers (Recognition of Forest Rights) Rules, 2008 for implementing provisions of the Act were notified on 01.01.2008. Details of the number of claims filed by the forest dwelling Scheduled Tribes and other traditional forest dwellers under the Act, the title deeds issued and claims pending since implementation of the Act from 2008, year-wise and State-wise are given in the Statement-II (See below). District-wise details are not maintained in the Ministry. The onus of the implementation of the Act rests with the States/UT Governments. As and when States/UT governments face difficulties in its implementation, they seek clarifications. Thus, seeking of clarification is an ongoing process. The Ministry has a procedure to examine such clarifications sought and provide necessary replies to the States/UT Governments.
- (c) A meeting of the Standing Committee of National Council of Tribal Welfare was held on 12.01,2011. It deliberated on the draft of National Tribal Policy, Implementation of Forest Rights Act and PESA so as to recommend the agenda to be discussed in the meeting of National Council of Tribal Welfare.

Statement-I

Budget allocation and expenditure from 2007-2011

BE, RE and Exp. 2007-08, 2008-09, 2009-10 and 2010-11

(Rs.in crore)

SI.No.	. Name of the Scheme		2007-08			2008-09			2009-10			2010-11	
<u> </u>		BE	RE	Ехр.	BE	RE	Ехр.	BE	RE	Ехр.	BE	RE (Exp. (up to 08/03/2011)
1	Strengthening Education among ST Girls in Low Literacy Districts	19.75	19.75	19.75	60.00	40.00	40.00	50.00	33.50	33.50	40.00	39.70	33.12

Statement-II

Status of the State-wise implementation of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 from the year 2006 to 2011.

(A) (upto 31.12.2008)

SI. No	State	No. of claims filed	No. of claims disposed of	No. of titles deeds distributed	No. of claims pending
1	2	3	4	5	6
1.	Andhra Pradesh	3,12,564	9,023	330	3,03,541
2.	Arunachal Pradesh	=	E	=	=
3.	Assam	ল	ল	큠	ā

1 2	3	4.	5	6
4. Bihar	495	-	-	495
5. Chhattisgarh	4,00,000 (approx.)	95,498	85,549	3,04,502
5. Goa	-	-	-	-
7. Gujarat	1,13,785	본	2	1,13,758
3. Himachal Pradesh	-	-	=	-
). Jharkhand	E	π	=	=
0. Karnataka	-	=	=	=
1. Kerala	E	Ē	=	Ξ
2. Madhya Pradesh	2,97,000	12,334	8059	2,84,666
3. Maharashtra	1,07,863	2	=	1,07,861
4. Manipur	브	22	<u> </u>	=
5. Meghalaya	-	-	=	-
6. Mizoram	₽	臣	을	<u> </u>
7. Orissa	2,26,080	-	=	2,26,080
8. Rajasthan	34,417	551	321	33,866

19.	Sikkim	គ	ā	ā	<u> </u>
20.	Tamil Nadu	1080	¥	=	1,080
21.	Tripura	74,370	85	=	74,285
22,	Uttar Pradesh	본	2	걸	2
23.	Uttarakhand	~	-	-	-
24.	West Bengal	1,37,825	992	5	1,36,833
25.	A & N Islands	E		₹	
26.	Daman & Diu	8		2	
27.	Dadra & Nagar Haveli	-		=	
8	TOTAL	17,05,479	1,18,485	99,658	15,86,994
(B)	(upto 31.12.2009)				
SI. No	State	No. of claims filed	Total No. of claims disposed of	No. of title deeds distributed	No. of claims pending
1	2	3	4	5	6
1.	Andhra Pradesh	3,25,818	3,04,814	1,73,334	21,004
2.	Arunachal Pradesh	핃	8	므	벌
3.	Assam	1,01,454	12,056	12,056	89,398

1 2	3	4	5	6
4. Bihar	788	-	-	788
5. Chhattisgarh	4,77,309	4,41,528	2,00,806	35,781
6. Goa	些	2	<u> </u>	2
7. Gujarat	1,86,334	9,272	7,584	1,77,062
8. Himachal Pradesh	2	2	2	2
9. Jharkhand	25,220	5,541	2,505	19,679
10. Karnataka	45,801	목	말	45,801
11. Kerala	36,807	119	108	36,688
12. Madhya Pradesh	3,84,466	3,13,280	72,485	71,186
13. Maharashtra	3,03,960	2,857	2,453	3,01,103
14. Manipur	≂	≅	≅	₩
15. Meghalaya	=	¥	=	ω
16. Mizoram		,	=	=
17. Orissa	3,29,514	1,52,998	97,595	1,76,516
18. Rajasthan	59,900	43,786	14,067	16,114
19. Sikkim	_	<u>즉</u>	2	⊒

20.	Tamil Nadu	9,355	র	ត	9,355
21.	Tripura	1,64,726	1,58,447	84,750	6,279
22.	Uttar Pradesh	70,033	3,302	3302	66,731
23.	Uttarakhand	182	1	ഥ	181
24.	West Bengal	1,41,783	71,582	17,360	70,201
25.	A & N Islands	무	8	프	
26.	Daman & Diu	E	9	e	
27.	Dadra & Nagar Haveli	2	2	2	
	Total	26,63,450	15,19,583	6,88,405	11,43,867
(C)	(upto 31st December, 2010)				
SI. No	State	No. of claims filed	Total No. of claims disposed of	No. of title deeds distributed	No. of claims pending
1	2	3	4	5	6
1.	Andhra Pradesh	3,29,858	3,20,188	1,67,582	9,670
2.	Arunachal Pradesh	-	-	-	-
3.	Assam	1,14,857	29,885	29,885	84,972
4.	Bihar	2,291	128	=	2,163
5.	Chhattisgarh	4,91,374	4,86,386	2,14,918	4,988

1	2	3	4	5	6
6.	Goa	-	-	-	<u>-</u>
7.	Gujarat	1,92,045	77,832	25,771	1,14,213
8.	Himachal Pradesh	<u>=</u>	<u>=</u>	=	=
9.	Jharkhand	29,551	10,184	6,079	19,367
10.	Karnataka	1,62,874	1,48,411	6,394	14,463
11.	Kerala	37,432	17,574	14,758	19,858
12.	Madhya Pradesh	4,19,226	3,70,550	1,12,148	48,676
13.	Maharashtra	3,39,689	3,26,562	1,04,767	13,127
14.	Manipur	র	ল	র	-
15.	Meghalaya	-	-	-	-
16.	Mizoram	=	=	ā	=
17.	Orissa	4,26,051	3,42,541	2,39,567	83,510
18.	Rajasthan	60,353	60,353	30,083	-
19.	Sikkim	=	-	=	-
20.	Tamil Nadu	21,781	=	-	21781
21.	Tripura	1,75,492	1,73,424	1,17,404	2,068

22.	Uttar Pradesh	91,406	77,880	10,092	13,526
23.	Uttarakhand	182	1	=	181
24.	West Bengal	1,37,162	1,06,597	27,093	30,565
25.	A & N Islands	2	7		
26.	Daman & Diu	-	-		
27.	Dadra & Nagar Haveli	=	E.		
-	Total	30,31,624	25,48,496	11,06,541	4,83,128
(D) ((upto 31st January, 2011)				
SI. No	State	No. of claims filed	Total No. of claims disposed of	No. of title deeds distributed	No. of claims pending
1	2	3	4	5	6
1.	Andhra Pradesh	3,29,858	3,20,188	1,67,582	9 , 670
2.	Arunachal Pradesh	星	当	<u> </u>	<u>~</u>
3.	Assam	1,14,857	29,885	29,885	84,972
4.	Bihar	2,291	128	월	2,163
5.	Chhattisgarh	4,91,374	4,86,386	2,14,918	4,988

1 2	3	4.	5	6
6. Goa	-	-	-	_
7. Gujarat	1,92,045	77,832	25,771	1,14,213
. Himachal Pradesh	벌	图	설	=
. Jharkhand	29,551	10,184	6,079	19,367
0. Karnataka	1,62,960	1,49,993	6,394	12,967
1. Kerala	37,432	16,954	14,758	20,478
2. Madhya Pradesh	4,27,357	3,72,870	1,13,932	54,487
B. Maharashtra	3,39,689	3,26,562	1,04,767	13,127
4. Manipur	=	π	=	π
5 Meghalaya	=	÷	-	=
6. Mizoram	-	÷	-	-
7. Orissa	4,26,051	3,42,541	2,39,567	83,510
B. Rajasthan	60,353	60,353	30,083	-
9. Sikkim	2	Ψ.	=	=

	Total	30,39,955	25,53,315	11,09,748	4,86,640
27.	Dadra & Nagar Haveli	2	2	2	<u> =</u>
26.	Daman & Diu	=	=	=	=
25.	A&N Islands	=	Ε	2	브
24.	West Bengal	1,37,162	1,06,597	27,093	30,565
23.	Uttarakhand	182	1	÷	181
22.	Uttar Pradesh	91,406	77,880	10,092	13,526
21.	Tripura	1,75,606	1,74,961	1,18,827	645
20.	Tamil Nadu	21,781	គ	ন	21,781